

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 61(ND)/2017

IN THE MATTER OF:

Rohit Relan & Ors.

.....Petitioners

v.

Sharda Motor Industries Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241/242

Order delivered on 21.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR

Hon'ble President

Ms. DEEPA KRISHAN

Hon'ble Member (T)

For the Petitioner(s):

Mr. Virendra Ganda, Senior Advocate

Mr. Balbir Singh, Senior Advocate

Mr. Pawan Sharma, Mr. Pritpal Nijjar, Mr. Anuj
Shah & Ms. Nripi Jolly, Advocates

For the Respondent(s):

Ms. Smarika Singh, Ms. Shreya Sircar & Ms. Ruchi
Kumar, Advocates for R-1 to 6

ORDER

On behalf of non applicant-respondent a request for adjournment has been made on the ground that the learned Senior counsel Mr. Salman Khursid is in some personal difficulty today.

Accordingly, the hearing is deferred to 22.12.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

21.12.2017

VINEET